Eg ITR-2

INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having Income from Business or Profession]

(Please see Rule 12 of the Income-tax Rules,1962) (Also see attached instructions) **Assessment Year**

2 0 1 5 - 1 6

Par	t A-	GEN	I	GENERAL													
	Firs	st nar	ne		Middle n	ame	La	ast name			PA	N					
													I	1	1 1	ı	
	Flat	t/Doo	r/Rla	ock No		Name of Premi	icoc/Ruild	ing/Villag	Δ		C4.	4	(Tr. 1)				
	ria	u Doo	I/DI(CK 110		Name of Frem	iscs/Dullu	ilig/ v iliag	C				(Tick)		_		
-		1/0:		0.00								Individual HUF te of Birth/Formation (DD/MM/YYYY)					
ION	Roa	id/Sti	eet/I	Post Office		Area/locality					Dat	e of I	31rth/1	forma	tion (DD	/MM/	YYYY)
ЛАТ											Do	VOII	have	Aadh	aar Nii	mhei	r? (For
OR											Inc	livid	ual)				
PERSONAL INFORMATION											וְם	es	□No.	If Y	es, plea	se p	rovide
VAL	Tov	vn/Ci	ty/D	istrict		State		Pin code	•		Sex	(in	case o	of indi	vidual)	(Ticl	k) 🗹
SOF						Country			1	1 1		Ma	le		□ F	male	e
PER						•											
	Res	ident	ial/C	Office Phone Number No. 1	r with STE	ocode/ Mobile		Mobile N	No. 2			ıploy :k) ☑		itegor	y (if in	emp	loyment)
												Gov		П	su [Ot	hers
	Em	ail A	ddre	ss-1 (self)										Ward	/Circle		
	Em	ail A	ddre	ss-2													
				Tick)[Please see instru	ction numba	r 71 🗖 On or hef	ore due d	ata_130(1)		fter du	o date-	130(<u> </u>	Povic	ad Dati	ırn_1	30(5)
				eturn-92CD unde													
				ective/modified, the				1 1		1 1	1 1			1	,		1
	Date of filing original return (DD/MM/YYYY) If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date																
rus	If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement									/							
STA				tatus (Tick)		Resident	□ No	n-Residen	nt		Resider	ıt bu	t Not	Ordi	narily I	Resid	ent
NG S	Are	vou	gove	rned by Portuguese	Civil Code	e as per section 5	5A? Tick)	Ø D Y	es \square	No (If	"YES"	, plea	se fili	Schee	dule 5A)	
FILING STATUS	Whether return is being filed by a representative assessee? (Tick) \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \							_					tion -				
1	(a)			e of the representati		turi e ussessee.	(11011)			, II jes	, preus			0110 117	<u></u>		
	(b)			ess of the representa													
	(c)		erm	anent Account Num	iber (PAN												
ъ.	_	m			0		ART-B										
Part				Computation (of total inc	ome											
				(7 of Schedule S)	(2 (5)	1.1.110\(\alpha\)	:1::(1)						1				
				com house property	(3c of Sche	raule HP) (enter i	nii if loss)					-	2				
	3	Capi										-					
		a		t term Short term chargeal	blo @159/	(7ii of item E of	Sah CC)		a:			-1					
TOTAL INCOME				Short term chargeal					ai			-1					
INC				Short term chargeal				of Sala CC	aii aiii			-1					
AL 1						•	n nem E o	y sen CG)	3aiv			-1					
rot		h		Total Short term (ai	1 + an + an	1)			Saiv			-1					
1		b		g-term Long term chargeal	blo @109/s	(7v of itom E of 9	Sch CC)		bi			-					
				Long term chargeal					bii			-					
				Total Long-term (bi			sch CG)		3biii			-1					
		с		l capital gains (3aiv					30111			1	Be				
ļ	Do no			stamp in this area (Spa										ice Us	e Only		
				_		•							eceipt		٠		
													ate eal an	d Signa	iture of i	eceiv	ing official
														-	-		

Г	4	Income from other sources															
		from sources other than from owning race horses and inc	om	ne cha	ırgea	ble t	to 1	ax a	t spec	cial	4:	. \top					
		rate (11 of Schedule OS) (enter nil if loss)															
		b Income chargeable to tax at special rate (1fiv of Schedule					G) /		.1.1		41						
		c from the activity of owning and maintaining race horses	3c	of Sc	hedu	le Ol	S)(enter	nıl ıf	loss)	40						
_	_	d Total $(4a + 4b + 4c)$ (enter nil if loss)									40						
_		Total (1+2+3c +4d)			~~~						5						
ŀ		Losses of current year set off against 5 (total of 2xi and 3xi of S									6						
_		Balance after set off current year losses (5-6) (total of col. 4 of	Sch	edule	CYL	A +	4b)				7						
F		Brought forward losses set off against 7 (2x of Schedule BFLA)									8						
ŀ		Gross Total income (7-8)(3xi of Schedule BFLA +4b)									9						
F		Income chargeable to tax at special rate under section 111A, 1				led i	in 9	•			10						
⊢		Deductions under Chapter VI-A [r of Schedule VIA and limited	to	(9-10))]						1.	-					
-		Total income (9-11)	_								12						
⊢		Income which is included in 12 and chargeable to tax at specia				-	i) o	f sche	edule	SI)	1.						
F		Net agricultural income/ any other income for rate purpose (4	_								14						
- -		Aggregate income (12-13+14) [applicable if (12-13) exceeds maximu					gea	ble to	tax]		13	-					
\perp	16	Losses of current year to be carried forward (total of row xi of	Sch	hedul	e CF	L)					10	Ó					
art	В -	TTI Computation of tax liability on total income															
Ţ	1	Tax payable on total income															
		a Tax at normal rates on 15 of Part B-TI	18														
		b Tax at special rates (total of (ii) of Schedule SI)	11	b													
		c Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds maximum amount not chargeable to tax]	10	c													
		d Tax Payable on Total Income (1a + 1b - 1c)	<u> </u>	l .							1d						
	2	Rebate under section 87A (applicable for resident and if 12 of P	art	B-TI	does	not	exc	eed :	5 lakk	ı)	2						
. [3	Tax payable (1d - 2)									3						
Ĺ	4	Surcharge on 3 (applicable if 12 of Part B-TI exceeds 1 crore)									4						
ļ		Education cess, including secondary and higher education cess	s, o	n (3 -	+ 4)						5						
		Gross tax liability (3 + 4 + 5)									6						
	7	Tax relief															
		a Section 89 7	a														
		b Section 90/90A (2 of Schedule TR) 7	b														
		c Section 91(3 of Schedule TR) 7	c														
Ĺ		d Total (7a + 7b + 7c)									7d						
	8	Net tax liability (6 – 7d) (enter zero if negative)									8						
L	9	Interest payable															
		a For default in furnishing the return (section 234A)	a														
		b For default in payment of advance tax (section 234B) 9	b														
		c For deferment of advance tax (section 234C)	c														
L		d Total Interest Payable (9a+9b+9c)									9d						
	10	Aggregate liability (8 + 9d)									10						
L	11	Taxes Paid															
4		,	1a														
:		b TDS (total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2)	1b														
			1c														
:		d Total Taxes Paid (11a + 11b + 11c)									11d						
	12	Amount payable (Enter if 10 is greater than 11d, else enter 0)									12						
		Refund (If 11d is greater than 10) (Refund, if any, will be directly credi	ted	into t	he ba	nk ac	ccol	int)			13						
!		Enter your bank account number (the number should be 9										Ϊ.					T
	15	digits or more as per CBS system of the bank) IFS Code of the bank		\dashv			7				T	+	 	1	1	\perp	
		Type of Account (tick as applicable Ø) ☐ Savings ☐ Current					1_			<u> </u>	<u> </u>			<u> </u>			
J	10	Type of Account (new as appareable 12) L. Savings L. Current															

		Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (includ	ding finan	cial int	erest in	ı anv eni	tity)		
	17	located outside India; or	ding iman	ciai iii	ci est ii	i any cm	·	Yes	□ No
		(ii) have signing authority in any account located outside India; or (iii) have income from any source outside India?					ľ	res	□ N0
		[applicable only in case of a resident] [Ensure Schedule FA is filled up if the	answer is	Yes]					
		Have your undertaken any foreign travel during the previous year?					П	Yes	□ No
		[applicable only in case of a resident] [Ensure Schedule FT is filled up if the	answer is 1	Yes]				103	— 110
		VERIFICATION							
_			_						
I, nerm	anei	son/ daughter nt account number solemnly declare that to t		f my kn	owled	ge and h	elief th	e inform	holding
		n and schedules thereto is correct and complete and that the amount of							
		d are in accordance with the provisions of the Income-tax Act, 1961, in	n respect o	of incor	ne cha	rgeable t	to Incon	ne-tax fo	r the previous
		vant to the Assessment Year 2015-16 . declare that the critical assumptions specified in the agreement have be	een satisfi	ed and	all the	terms an	d condi	tions of	the agreement
have	bee	n complied with. (Applicable, in a case where return is furnished under	r section 9	2CD)					
Place Date						Sign he	re 🕇		
Date									
15		he return has been prepared by a Tax Return Preparer (TRP) give fur	rther deta	ils as be					
Ident	tifica	ation No. of TRP Name of TRP			Coun	iter Sign	ature of	TRP	
If Th	RP is	s entitled for any reimbursement from the Government, amount thereo	of		16				
Sche	ll-	C. Details of Leasure from Calaria							
Sche		S Details of Income from Salary me of Employer				PAN of	Emplo	y er (optio	onal)
	1 1662	ne of Employer							
	Ada	dress of employer Town/City		State				Pin cod	e
		aross of employer		54466					`
-	1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lie	eu of salary	as thev	are sho	wn			
		separately below)					1		
S	2	Allowances exempt under section 10 (Not to be included in 7 below)					_		
RIE		i Travel concession/assistance received [(sec. 10(5)]		2i					
SALARIES		ii Tax paid by employer on non-monetary perquisite [(sec. 10(10CC)		ii 💮					
S.		iii Allowance to meet expenditure incurred on house rent [(sec. 10(1.		iii					
-	3	iv Other allowances	2	iv			_		
-		Allowances not exempt (refer Form 16 from employer)					3		
		Value of perquisites (refer Form 16 from employer)					4		
		Profits in lieu of salary (refer Form 16 from employer)					5		
		Deduction u/s 16 (Entertainment allowance by Government and tax or	n employr	nent)			6		
		Income chargeable under the Head 'Salaries' (1 + 3 + 4 + 5 - 6)					7		
a 1			• .						
Sche		Address of property 1 Town/ City	tructions)		State		IF	IN Code	<u> </u>
	1	Town City			State		Ī		´
-		7. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.			. ••				
		Is the property co-owned? ☐ Yes ☐ No (if "YES" please en	nter follov	ving de	tails)				
		Your percentage of share in the property.							
RTY		Name of Co-owner(s) PAN of Co-owner (s)			Perc	centage	Share in	ı Proper	ty
)PE		T .							
HOUSE PROPERTY		I							
USE		II S N () ST (SS)	4 4		TO A D.T.	e.m	4()(4	• 1\	
ЮН		(Tick) ✓ if let out ✓ deemed let out ✓ Name(s) of Tenant (if let to the property of	et out)		PAN 0	f Tenan	t(s) (opt	ional)	
		<u>I</u>					+		
		Annual letable value or rent received or receivable (higher of the t	two, if let o	out for w	hole oj	f la			1 1 1
		the year, lower of the two if let out for part of the year)	•			19			
		b The amount of rent which cannot be realized 1b c Tax paid to local authorities 1c							

-	d Total (1b + 1c) e Annual value (1a – 1d) (nil, if self -occur f Annual value of the property owned (o g 30% of 1f	mind atc as par	1d					
	f Annual value of the property owned (o	iniad ata as nar						
		<u> </u>			e Act)		1e	
	σ 30% of 1f	wn percentage	share	x 1e)			1f	
			1g					
-	h Interest payable on borrowed capital		1h					
	i Total (1g + 1h)						1i	
	j Income from house property 1 (1f – 1i)						1j	
2 A	Address of property 2	Town/ City			S	State		PIN Code
Is	s the property co-owned? Yes	□ No (if "YE	ES" pl	ease enter fo	llowing deta	ails)		
	Your percentage of share in the property					,		
N	Name of Co-owner(s)	PAN of Co-ow	vner (s)		Percen	tage	Share in Property
-	I	+						
<u> </u>								
_	П							
(7	Tick) ☑ if let out □	Name of Tena	nt			PAN of	f Ten	ant (optional)
-	Annual letable value or rent received o	m maasirahla (ki	: ~ 1. ~	of the true if	lot out for	hala af		
	the year, lower of the two, if let out for pa		igner o	oj ine iwo, ij	iei oui jor w	note oj	2a	
-	b The amount of rent which cannot be re		2b					
-	c Tax paid to local authorities	anzeu	2c					
-	d Total (2b + 2c)		2d					
-	e Annual value (2a – 2d)		20				2e	
-	f Annual value of the property owned (o	wn porcontogo	choro	v 20)			2f	
-		wii percentage	2g	X 2C)			21	
_			2g 2h					
-			211				2:	
_	i Total (2g+ 2h)						2i	
	j Income from house property 2 (2f – 2i)						2j	
	ncome under the head "Income from house	<u> </u>					2.	
-	a Rent of earlier years realized under sec		45D	0, 11,	. 200/		3a	
L	b Arrears of rent received during the year						3b	
	c $[Total (1j + 2j + 3a + 3b)]$ (if negative take		_				3c	
$E \triangleright$	Please include the income of the specified person	ıs referred to in Sc	chedule	e SPI while con	nputing the inc	come unde	r this	head

A	Sho	ort-te	rm C	Capital Gains (STCG) (Items 3, 4 and 7 are not applicable for reside	nts)		
	1	Fror	n sale	e of land or building or both			
		a	i	Full value of consideration received/receivable	ai		
			ii	Value of property as per stamp valuation authority	aii		
			iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii		
		b	Ded	uctions under section 48			
			i	Cost of acquisition without indexation	bi		
ins			ii	Cost of Improvement without indexation	bii		
Ga			iii	Expenditure wholly and exclusively in connection with transfer	biii		
Capital Gains			iv	Total (bi + bii + biii)	biv		
ap		С	Bala	nnce (aiii – biv)	1c		
		d	Ded	uction under section 54B (Specify details in item D below)	1d		
ter		e	Shor	rt-term Capital Gains on Immovable property (1c - 1d)			A1e
Short-term				e of equity share or unit of equity oriented Mutual Fund (MF) or to its paid under section 111A or 115AD(1)(ii) proviso (for FII)	unit of	a business trust on	
01		a	Full	value of consideration	2a		
		b	Ded	uctions under section 48			
			i	Cost of acquisition without indexation	bi		
			ii	Cost of Improvement without indexation	bii		
			iii	Expenditure wholly and exclusively in connection with transfer	biii		
			iv	Total (i + ii + iii)	biv		
		c	Bala	ance (2a – biv)	2c		

			Loss to be disallowed u/s 94(7) or 94(8)- for example if asset			
		d	bought/acquired within 3 months prior to record date and	2d		
		-	dividend/income/bonus units are received, then loss arising out of			
	-	e	sale of such asset to be ignored (Enter positive value only) Short-term capital gain on equity share or equity oriented MF (STT page 1).	sid) (2	2a + 2d)	A2e
F	-		NON-RESIDENT, not being an FII- from sale of shares or debentures of		· · · · · · · · · · · · · · · · · · ·	1120
			computed with foreign exchange adjustment under first proviso to section		indian company (to	
F	Ī	a	STCG on transactions on which securities transaction tax (STT) is paid			A3a
	-	b	STCG on transactions on which securities transaction tax (STT) is not			A3b
F	4		NON-RESIDENT- from sale of securities (other than those at A2) by an	•	os nor saction 115AD	
F	7,		Full value of consideration	4a	as per section 115AD	
	-		Deductions under section 48	ти		-
	-		i Cost of acquisition without indexation	bi		
			ii Cost of improvement without indexation	bii		
		-	iii Expenditure wholly and exclusively in connection with transfer	biii		
		-	iv Total (i + ii + iii)	biv		
	-	С	Balance (4a – biv)	4c		
	-	_	Loss to be disallowed u/s 94(7) or 94(8)- for example if security			-
			bought/acquired within 3 months prior to record date and			
			dividend/income/bonus units are received, then loss arising out of sale	4d		
			of such security to be ignored (Enter positive value only)			
	Ī	e	Short-term capital gain on sale of securities by an FII (other than those	at A2) (4c +4d)	A4e
f	5	Fro	m sale of assets other than at A1 or A2 or A3 or A4 above			
f		a	Full value of consideration	5a		
	-		Deductions under section 48			
	ŀ		i Cost of acquisition without indexation	bi		
			ii Cost of Improvement without indexation	bii		
		•	iii Expenditure wholly and exclusively in connection with transfer	biii		
			iv Total (i + ii + iii)	biv		
	-	с	Balance (3a – biv)	5c		
	-	d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)-	5d		
			for example if asset bought/acquired within 3 months prior to record			
		I.	4040 004 4:-:4004/:-0000/bours:40 000 000:-04 4bour 1000 00::00			
			date and dividend/income/bonus units are received, then loss arising			
			out of sale of such asset to be ignored (Enter positive value only)			
_	6	e	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d)	41		A5e
		e Wh	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during			A5e
)	e Who	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date			A5e
		e Whe belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date to the low of the low of the low of the low.	for tl		A5e
		e Whe belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date (Yes \subseteq No \subseteq Not applicable. If yes, then provide the details below Previous year Section under which New asset acquired/constructed	for tl	Amount not used for new asset or remained	A5e
		e Who belo Sl.	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date to the low of the low of the low of the low.	for tl	Amount not used for new asset or remained unutilized in Capital	A5e
-		e Who belo Sl.	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date accounts	for tl	Amount not used for new asset or remained	A5e
-		e Who belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date accounts	for tl	Amount not used for new asset or remained unutilized in Capital	A5e
-] 	e Who belo Sl. I	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date accounts	for tl	Amount not used for new asset or remained unutilized in Capital	A5e
-	-	e Who belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date Yes \(\subseteq \) No \(\subseteq \) Not applicable. If yes, then provide the details below Previous year Section under which in which asset in which asset deduction claimed in that year Section under which in which asset acquired/constructed Year in which asset acquired/constructed acquired/constructed Year in which asset acqu	for the	Amount not used for new asset or remained unutilized in Capital gains account (X)	
-	7	e Who belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date of the capital Gain	for the state of t	Amount not used for new asset or remained unutilized in Capital gains account (X)	
	7	e Who belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date to be short term capital gains (Xi + Xii) R NON-RESIDENTS- STCG included in A1-A6 but not chargeable to ta Country STCG on assets to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) And a value only STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) And a value only STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) And a value only STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) And a value only STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) And a value only STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) New asset acquired/constructed Year in which asset	for the state of t	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA above Amount of	
-	7	e Who belo	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date of the capital Gain	t of unt	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA above Amount of STCG	
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-	7] 8 [8] Lon	e Who belo Y Sl. iii iii iiii iiii IIII IIII Tota	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date (7cs No Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable. If yes, then provide the details below (7cs Not applicable of the details	for the fort of th	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7
-	7] 8 [8] Lon	e Who belo Y Sl. iii iii iiii iiii IIII IIII Tota	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date (7cs No Not applicable. If yes, then provide the details below Previous year Section under which in which asset deduction claimed in transferred that year Section under which in which asset that year Section under which in which asset acquired/constructed (2011-12 S4D/S4G/S4GA) 2012-13 S4B Amount deemed to be short term capital gains (Xi + Xii) R NON-RESIDENTS- STCG included in A1-A6 but not chargeable to tax Country Name, code (2011-12 STCG) Article of DTAA (2012-13 STCG) Whether Tax Residency Certificate obtained? (2011-12 STCG) Item no. A1 In which included in A1-A6 STCG chargeable under I.T. Act (A1e+ A2e+ A3a+ STCG) A1e/A2e/A3a/A3 A1e/A2e/A3a/A3 A1e/A2e/A3a/A3 A1e/A2e/A3a/A3 Total amount of STCG chargeable to tax under DTAA al Short-term Capital Gain chargeable under I.T. Act (A1e+ A2e+ A3a+ STCG) BY A1 STCG (Items 4, 5, 6 & 9 are not applicable for residents of land or building or both I Full value of consideration received/receivable II Value of property as per stamp valuation authority III Full value of consideration adopted as per section 50C for the	for the forth of t	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7
-	7] 8 [8] Lon	e Who below Y Sl. iii iii iii iii iii iii iii iii iii i	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains accounts and the Cap	for the forth for the forth for the forth	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7
-	7] 8 [8] Lon	e Who belo Y Sl. iii iii iiii iiii IIII IIII Tota	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains Accounts Scheme within due date and the Capital Gains accounts and the Capital Gains and the Capital Gains accounts and the Capital Gain	for the forth of t	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7
-	7] 8 [8] Lon	e Who below Y Sl. iii iii iii iii iii iii iii iii iii i	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date and the control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains Accounts Scheme within due date and control of the capital Gains accounts Scheme within due date and control of the capital Gains (Xi + Xii) R NON-RESIDENTS- STCG included in A1-A6 but not chargeable to tax Residency Certificate obtained? Item no. A1 in which incontrol of the capital Gain chargeable under LT. Act (A1e+ A2e+ A3a+erm capital gain (LTCG) (Items 4, 5, 6 & 9 are not applicable for residents of land or building or both I Full value of consideration received/receivable Ii Value of property as per stamp valuation authority Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii) Deductions under section 48 I Cost of acquisition with indexation	for the fort of th	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7
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Long-term Capital Gains &	7] 8 [8] Lon	e Who below Y Sl. iii iii iii iii iii iii iii iii iii i	out of sale of such asset to be ignored (Enter positive value only) STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d) ether any amount of unutilized capital gain on asset transferred during ow was deposited in the Capital Gains Accounts Scheme within due date (es No Not applicable. If yes, then provide the details below Previous year Section under which in which asset deduction claimed in that year Settlon under which in which asset deduction claimed in that year Settlon under which in which asset deduction claimed in that year Settlon under which in that year Settlon under which in which asset deduction claimed in that year Settlon under which in that year Settlon under settlon that year Settlon under which in that year Settlon under settlon that year Settlon under Settlon under settlon that year Settlon under settlon that year in which asset acquired/constructed Year in which asset year in which asset acquired/constructed Year in which asset year in whi	for the fort of th	Amount not used for new asset or remained unutilized in Capital gains account (X) India as per DTAA Tabove Amount of STCG ASe/A6	A6 A7

	e	Long-term Capital Gains on Immovable pr	operty (1c - 1d)			B1e	
2	Fron	n sale of bonds or debenture (other than cap	oital indexed bonds issued b	y Go	vernment)		
	a	Full value of consideration		2a			
Ī	b	Deductions under section 48					
Ī		i Cost of acquisition without indexation		bi			
		ii Cost of improvement without indexation	n	bii			
		iii Expenditure wholly and exclusively in	connection with transfer	biii			
		iv Total (bi + bii +biii)		biv			
	c	Balance (2a – biv)		2c			
	d	Deduction under sections 54EC/54F (Specify	details in item D below)	2d			
	e	LTCG on bonds or debenture (2c – 2d)				B2e	
		n sale of, (i) listed securities (other than a un 1) is applicable or unit of a Mutual Fund tra					
•	witho	out indexation benefit), (ii) GDR of an India	an company referred in sec.	115A	ACA		
	a	Full value of consideration		3a			
	b	Deductions under section 48					
		i Cost of acquisition without indexation		bi			
		ii Cost of improvement without indexati		bii			
		iii Expenditure wholly and exclusively in	connection with transfer	biii			
		iv Total (bi + bii +biii)		biv			
ļ		Balance (3a – biv)		3c			
		Deduction under sections 54EC/54F (Specification 1)		3d			
		Long-term Capital Gains on assets at B3 a				B3e	
		NON-RESIDENTS- from sale of shares or o gn exchange adjustment under first proviso		ıy (to	be computed with		
		LTCG computed without indexation benef		4a			
ŀ		Deduction under sections 54EC/54F (Specification Specification Specifica		4b			
Ī		LTCG on share or debenture (4a – 4b)	,			B4c	
_		NON-RESIDENTS- from sale of, (i) unlisted	d securities as per sec. 112(1	l)(c),	(ii) bonds or GDR as		
		red in sec. 115AC, (iii) securities by FII as 1		, (, ,	. ,		
	a	Full value of consideration		5a			
Ī	b	Deductions under section 48					
Ī		i Cost of acquisition without indexation		bi			
		ii Cost of improvement without indexati	on	bii			
		iii Expenditure wholly and exclusively in	connection with transfer	biii			
		iv Total (bi + bii +biii)		biv			
	c	Balance (5a – biv)		5c			
	d	Deduction under sections 54EC/54F (Specify	y details in item D below)	5d			
	e	Long-term Capital Gains on assets at 5 abo	ove in case of NON-REESIE	DENT	(5c-5d)	B5e	
6	Fron	n sale of foreign exchange asset by NON-RE	ESIDENT INDIAN (If opted	unde	r chapter XII-A)		
	a	LTCG on sale of specified asset (computed	without indexation)	6a			
	b	Less deduction under section 115F (Specify	details in item D below)	6b			
[c	Balance LTCG on sale of specified asset (6				B6c	
	d	LTCG on sale of asset, other than specified	l asset	6d			
-	^	(computed without indexation)	dataila in itam D.L.I.	6e			
-		Less deduction under section 115F (Specify Balance LTCG on sale of asset, other than		ue	1	B6f	
_		· · · · · · · · · · · · · · · · · · ·				DOI	
7		n sale of assets where B1 to B6 above are no	и аррисавіе	7.	T		
ļ		Full value of consideration		7a			
	b	Deductions under section 48		L.			
		i Cost of acquisition with indexation		bi			
1		ii Cost of improvement with indexation		bii biii			
		*** E		1 10111	1		
		iii Expenditure wholly and exclusively in	connection with transfer				
	0	iv Total (bi + bii +biii)	connection with transfer	biv			
-		iv Total (bi + bii +biii) Balance (4a – biv)		biv 7c		-	
- -	d	iv Total (bi + bii +biii) Balance (4a – biv) Deduction under sections 54EC/54F (Specification)	y details in item D below)	biv		B7e	
-	d e	iv Total (bi + bii +biii) Balance (4a – biv) Deduction under sections 54EC/54F (Specific Long-term Capital Gains on assets at B7 and an additional content of the content	y details in item D below) bove (7c-7d)	biv 7c 7d	ravious year shows	B7e	
8	d e Whet	iv Total (bi + bii +biii) Balance (4a – biv) Deduction under sections 54EC/54F (Specification Capital Gains on assets at B7 at ther any amount of unutilized capital gain of was deposited in the Capital Gains Account	y details in item D below) bove (7c-7d) on asset transferred during onts Scheme within due date	biv 7c 7d		B7e	
8	d e Whet belov □ Ye	iv Total (bi + bii +biii) Balance (4a – biv) Deduction under sections 54EC/54F (Specification Long-term Capital Gains on assets at B7 at ther any amount of unutilized capital gain of www. was deposited in the Capital Gains Accounts □ No □ Not applicable. If yes, then provided the second control of the capital Gains Accounts □ No □ Not applicable. If yes, then provided capital Gains Accounts □ No □ Not applicable.	bove (7c-7d) on asset transferred during onts Scheme within due date ovide the details below	biv 7c 7d the p	hat year?	B7e	
8	d e Whet belov □ Ye Sl.	iv Total (bi + bii +biii) Balance (4a – biv) Deduction under sections 54EC/54F (Specification Long-term Capital Gains on assets at B7 at ther any amount of unutilized capital gain of www. was deposited in the Capital Gains Accounts □ No □ Not applicable. If yes, then provided the second control of the capital Gains Accounts □ No □ Not applicable. If yes, then provided capital Gains Accounts □ No □ Not applicable.	y details in item D below) bove (7c-7d) on asset transferred during onts Scheme within due date	biv 7c 7d the p		B7e	

Sl. Type of Capital Gain Column only if computed figure is positive) 15% 30% applicable rate 10% 20%	B8	
9 FOR NON-RESIDENTS-LTCG included in B1- B8 but not chargeable to tax in India as per DTAA Sl. Country name, or continued in B1- B8 but not chargeable to tax in India as per DTAA Sl. Country name, or continued included in B1- B8 but not chargeable to tax in India as per DTAA In India amount of LTCG chargeable to tax under DTAA 10 Total long term capital gain chargeable under LT. Act [B1e+B2e+B3e+B4e+B5e+B6e+B6f+B7e+B8-B9] (In case of joss take the figure to 3c of schedule CFL) Cl. Comme chargeable under the head "CAPITAL GAINS" (A8+B10) (take B10 as nil, if loss) (If C is negative, take the figure to a for schedule CFL) Information about deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 1 In case of deduction under which deduction claimed 2 In case of deduction under which deduction claimed 3 Section under which deduction claimed 4 Cost of new asset 5 In Date of its acquisition/construction 6 In Cost of new asset 1 Date of its acquisition/construction 1 In case of deduction under which deduction claimed 2 In case of deduction under which deduction claimed 3 Section under which deduction claimed 4 Cost of new asset 1 Date of its acquisition/construction 1 In cost of new asset 2 In case of deduction under which deduction claimed 3 Section under which deduction claimed 4 Cost of new asset 5 In cost of new asset 1 Date of its acquisition/construction 1 In cost of new asset 2 In cost of new asset 3 In cost of new asset 4 Cost of new asset 5 In cost of new asset 1 In cost of new asset 1 In cost of new asset 2 In cost of new asset 3 In cost of new asse	B8	
9 FOR NON-RESIDENTS- LTCG included in B1- B8 but not chargeable to tax in India as per DTAA SL Country name Article of DTAA Whether Tax Residency Certificate obtained? It		
Sl. Country name Article of DTAA Certificate obtained? I		
II		
III Total amount of LTCG chargeable to tax under DTAA 10 B7e+B8 - B9 (In case of loss take the figure to 5xi of schedule CFL) Income chargeable under the head "CAPITAL GAINS" (A8 + B10) (take B10 as nil. if loss) (If C is negative, take the figure to 4xi of schedule CFL and if it is positive, take the figure to respective row in item E)		
Total long term capital gain chargeable under I.T. Act [B1e +B2e +B3e +B4c + B5e +B6c+ B6f+ B7e+ B8 - B9] (In case of loss take the figure to 5xi of schedule CFL) Income chargeable under the head "CAPITAL GAINS" (A8 + B10) (take B10 as nil, if loss) (If C is negative, take the figure to 4xi of schedule CFL and if it is positive, take the figure to respective row in them E) Information about deduction claimed		
B7e+ B8 - B9 (In case of loss take the figure to 5xi of schedule CFL)	B9	
Information about deduction claimed 1 In case of deduction u/s 54/54B/54EC/54F/54GB/115F give following details	B10	
Information about deduction claimed I In case of deduction u/s \$4/\$3B/\$4EC/\$4F/\$4GB/\$115F give following details a Section under which deduction claimed i Cost of new asset ii Date of its acquisition/construction aiii dd/mm/yyyy aiiii Short term capital Gains Accounts Sethembefore due date b Section under which deduction claimed i Cost of new asset ii Date of its acquisition/construction aiii dd/mm/yyyy aiiii Date of its acquisition/construction iii Cost of new asset ii Date of its acquisition/construction iii Cost of new asset ii Date of its acquisition/construction iii Amount deposited in Capital Gains Accounts Scheme before due date c Total deduction claimed (1a + 1b) Ic 2 In case of deduction u/s \$4GB, furnish PAN of the company Set-off of current year capital losses with current year capital loss set off (Fill this column only if computed figure is positive) Sl. Type of Capital Gain Gain of current year capital losses with current year capital loss set off (Fill this is row if computed figure is negative) I 2 3 4 5 6 Loss to be set off (Fill this i row if computed figure is negative) ii Short term applicable rate (A2e+A3a) ii Short term 30% AAe (A2e+A3a) iii Short term 30% AAe (A1e+A3b+A5e+A6) V Long term 10% (B1e+B2e+B4c+B6f) AAB V Long term 10% (B3e+B2e+B4c+B6f) V Long term 10% (B1e+B2e+B4c+B6f) V Long term 10% (B1e+B2e+B4c+B6f) V Long term ii Total loss set off (i + iii + iv + v + vi) viii Total loss reanining after set off (i - vii) Information about accrual/receipt of capital gain Type of Capital gain / Date	C	
In case of deduction u/s 54/54B/54EC/54F/54GB/115F give following details a		
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Sl. Type of Capital Gain Short term capital loss set on Short term 10% 20%	ch is chargea	able under DTAA)
S1. Type of Capital Gain $ \begin{array}{ c c c c c c c c c c c c c c c c c c c$	C	
Loss to be set off (Fill this row if computed figure is negative)	remainin	ar's capital gains ng after set off -2-3-4-5-6)
i row if computed figure is negative) ii 15% (A2e+A3a) iii Short term capital gain iv V Long term capital gain 20% (B1e+B2e+B4c+ B6f+ B7e+B8) vi Total loss set off (ii + iii + iv + v + vi) viii Loss remaining after set off (i – vii) Type of Capital gain / Date (A2e+A3a) A4e (A1e+A3b+A5 + A5 + A6) A4e (A1e+A3b+A5 + A5 + A6) A4e (A1e+A3b+A5 + A5 + A6) B4c+ B6f+ B7e+B8) B4c+ B6f+ B7e+B8) B4c+ B6f+ B7e+B8) Vi Total loss set off (ii + iii + iv + v + vi) Viii Loss remaining after set off (i – vii) Type of Capital gain / Date Upto 15/9 16/9 to 15/12 16		7
ii		
iii Short term capital gain iv applicable rate 30% A4e A4e v Long term capital gain 20% (B1e+B2e+B4c+B6f+B7e+B8) vii Total loss set off (ii + iii + iv + v + vi) viii Loss remaining after set off (i - vii) Information about accrual/receipt of capital gain Type of Capital gain / Date Upto 15/9 16/9 to 15/12 16		
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viii Loss remaining after set off (i – vii) Information about accrual/receipt of capital gain Type of Capital gain / Date Upto 15/9 16/9 to 15/12 10		
Information about accrual/receipt of capital gain Type of Capital gain / Date Upto 15/9 16/9 to 15/12 10		
Type of Capital gain / Date Upto 15/9 16/9 to 15/12 10		
Trybe of Cabilat gain / Date		1
	6/12 to 15/3 (iii)	3 16/3 to 31/3 (iv)
1 Short-term capital gains taxable at the rate of 15% Enter value from item 3iii of schedule BFLA, if any.		
2 Short-term capital gains taxable at the rate of 30% Enter value from item 3iv of schedule BFLA, if any.		
3 Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any.		
Long- term capital gains taxable at the rate of 10% Enter value from item 3vi of schedule BFLA, if any.		
5 Long- term capital gains taxable at the rate of 20% Enter value from item 3vii of schedule BFLA, if any.		
Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head		

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SI.N	o Head/ Source of Income	Income of current year (Fill this column only if income is positive)	House property loss of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4=1-2-3
_ i	Loss to be set off		(3c of Schedule –HP)	(1i of Schedule-OS)	
ii	Salaries	(7 of Schedule S)			
iii	House property	(3c of Schedule HP)			
iii iii viii viii viii viii viii viii	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)			
S v	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)			
vi	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)			
vii	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)			
viii	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)			
ix	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)			
X	Profit from owning and maintaining race horses	(3c of schedule OS)			
xi	Total loss set off (ii + iii + iv + v + vi + vii +	-viii + ix + x			
xii	Loss remaining after set-off (i - xi)				

	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per col. 4 of Schedule CYLA	Brought forward loss set off	Current year's income remaining after set off
ME			1	2	3
ADJUSTMENT	i	Salaries	(4ii of schedule CYLA)		
ADJ	ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
SSOT	iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
	iv	Short-term capital gain taxable @ 30%	(4v of Schedule CYLA)	(B/f short-term capital loss)	
B [v	Short-term capital gain taxable at applicable rates	(4vi of Schedule CYLA)	(B/f short-term capital loss)	
FORWARD	vi	Long-term capital gain taxable @ 10%	(4vii of Schedule CYLA)	(B/f short-term or long-term capital loss)	
OR	vii	Long term capital gain taxable @ 20%	(4viii of Schedule CYLA)	(B/f short-term or long-term capital loss)	
BROUGHT	viii	Other sources (excluding profit from owning race horses and winnings from lottery, game etc.)	(4ix of Schedule CYLA)		
OO	ix	Profit from owning and maintaining race horses	(4x of Schedule CYLA)	(B/f loss from horse races)	
BR	x	Total of brought forward loss set off (ii2 + iii2 + iv2	2 + v2+vi2+vii2+ix2)		
	хi	Current year's income remaining after set off Tota	al $(i3 + ii3 + iii3 + iv3 + v3 + vi3 + v$	vii3+viii3+ix3)	

		Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
		1	2	3	4	5	6
	i	2007-08					
	ii	2008-09					
OF LOSS	iii	2009-10					
)FL	iv	2010-11					
	v	2011-12					
CARRY FORWARD	vi	2012-13					
OR	vii	2013-14					
RY I	viii	2014-15					
AR	ix	Total of earlier year losses					
0	X	Adjustment of above losses in Schedule BFLA		(2ii of schedule BFLA)			(2ix of schedule BFLA)
	xi	2015-16 (Current year losses)		(2xii of schedule CYLA)	((2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii)of item E of schedule CG)	
	xii	Total loss carried forward to future year	5				

Sched	ule VL	Deductions un	der Chapter VI-A (S	Section)			
	a	80C	g	80DDB	n	80QQB	
S	b	80CCC	h	80E	0	80RRB	
DEDUCTIONS	c(i)	80CCD(1) (assessees contribution)	i	80EE	p	80TTA	
EDUC	c(ii)	80CCD(2) (employers contribution)	j	80G	q	80U	
	d	80CCG	k	80GG			
TOTAL	e	80D	1	80GGA			
Ι	f	80DD	m	80GGC			
	r	Total deductions (total o	fa to q)				r

Sch	edul	e 80G	Details of donations entitled for dedu	ction under section 80G		
	Δ		ions entitled for 100% deduction without ying limit			
ILS OF TIONS		Name	and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
AII.		i				
DET. DON		ii				
n n		iii				
		iv				

	v Total			
В	Donations entitled for 50% deduction without qualifying limit			
	Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i			
	ii			
	iii			
	iv			
	v Total			
C	Donations entitled for 100% deduction subject to qualifying limit			
	Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i			
	ii			
	iii			
	iv			
	v Total			
D	Donations entitled for 50% deduction subject to qualifying limit			
	Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i			
	ii			
	iii	_		
	iv			
	v Total			
Е	Total donations (Av + Bv + Cv + Dv)			

Sche	dule SF	Income of specifie child, in excess of I	-			` •		,				 includable in income	of the assessee (in	come of the minor
	Sl No	Name of person]	PAN	of p	erso	on (optio	onal)	Relationship	Nature of Income	Amount (Rs)
	1													
	2													
	3													

Sche	dule	Income chargeable to tax at special rates (please see ins	tructio	ons No. 9 for r	rate of tax)	
	Sl No	Section/Description	Ø	Special rate (%)	Income (i)	Tax thereon (ii)
		111A (STCG on shares/units on which STT paid)		15	(3iii of schedule BFLA)	
	2	115AD (STCG for FIIs on securities where STT not paid)		30	(3iv of schedule BFLA)	
	3	112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 3vi of schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 3vi of schedule BFLA)	
	5	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 3vi of schedule BFLA)	
国	6	115ACA (LTCG for an employee of specified company on GDR)		10	(part of 3vi of schedule BFLA)	
RATE	7	115AD (LTCG for FIIs on securities)		10	(part of 3vi of schedule BFLA)	
	8	115E (LTCG for non-resident indian on specified asset)		10	(part of 3vi of schedule BFLA)	
SPECIAL	8	112 (LTCG on others)		20	(3vii of schedule BFLA)	
SPE	10	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(1fi of schedule OS)	
	11	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)		10	(part of Ifii of schedule OS)	
	12	Chargeable under DTAA rate			(part of 1fiii of schedule OS)	
	13					
	14					
	15					
				Total		

Sche	dule	BI		Details of Exempt Income (Income not to be included in Total	Inco	me)		
	1	Inte	rest incor	ne			1	
	2	Divi	dend inco	ome			2	
Œ	3	Lon	g-term ca	pital gains from transactions on which Securities Transaction Ta	ax is	paid	3	
INCOME			ss Agricu or 8 of I.T	ltural receipts (other than income to be excluded under rule 7A, '. Rules)	i			
PTI		i	Expendit	ture incurred on agriculture	ii			
EXEM		ii	Unabsor	bed agricultural loss of previous eight assessment years	iii			
EX		iii	Net Agri	cultural income for the year (i – ii – iii) (enter nil if loss)			4	
	5	Oth	ers, inclu	ding exempt income of minor child			5	
	6	Tota	al (1+2+3-	+4+5)	•		6	

S N			В	SR C	ode		Date	of De	posit	(DD/	<i>MM/</i>	YYYY))	Seri	al Nu	mber	of Cl	allan		A	mou	nt (R	s)	
(1	1)			(2)					(3)						(4)					(:	5)		
	i																							
	ii																							
	iii																							
-	iv																							
F	v																							

Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Inco	ome		rgea larie		unde	er		То	tal t	ax d	ledu	cted		
(1)	(2)	(3)				(4)							(5)				
i			1	1			1	1	1		į	ı	1		1	1	
ii			•			-		•									
					1						1						

	SI No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaime brought for		TDS of the current fin. year	claimed thi corresponding	of (6) or (7) being is Year (only if g income is being tax this year)	Amount out of (6) or (7) being carried forward
INCOME					Fin. Year in which deducted	Amount b/f		in own hands	in the hands of spouse, if section 5A is applicable	
OTHER	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
ON OTF	i									
LDS	ii									

Sch	edule	e FSI		Deta	ails of Income fron	ı outside India and t	ax relief			
			Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)

1	i Salary	
	ii House Property	
	iii Business or Profession	
	iv Capital Gains	
	v Other sources	
	Total	
2	i Salary	
	ii House Property	
	iii Business or Profession	
	iv Capital Gains	
	v Other sources	
	Total	
NOTE ► Plea	se refer to the instructions for filling out this schedule	,

Schedule TR Summary of tax relief claimed for taxes paid outside India

ched	ale TR Su	ummary of tax relief cla	nimed for taxes paid outside India			
1	Details of Tax reli	ef claimed				
	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI respect of each country)	in	Section under which relief claimed (specify 90, 90A or 91)
	(a)	(b)	(c)	(d)		(e)
		Total				
2	Total Tax relief as $of I(d)$	vailable in respect of co	untry where DTAA is applicable (s	section 90/90A) (Part of total	2	
3	Total Tax relief as $of I(d)$	vailable in respect of co	untry where DTAA is not applicab	le (section 91) (Part of total	3	
4	Whether any tax prefunded/credited	a, has been ide the details below	4	Yes/No		
	a Amount of tax			ar in which tax relief allowed	in l	India
N	OTE > Please ref	er to the instructions for	filling out this schedule.			·

Schedule 5A Information regarding apportionment of income between spouses governed by Portuguese Civil Code

Nan	ne of the spouse				
PAN	N of the spouse				
	Heads of Income	Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Business or profession				
3	Capital gains				
4	Other sources				
5	Total				

Schedule BA		Details of Bank Accounts held in India at any time during the previous year					
	Number of bent	accounts held by you at any time (including ananod/closed) during the provis					

	Num								
	Sl.		Code of the	Name of the Bank	Name of Joint	Account Number		as on 31st March of	
		Bank	T		holder(s), if any		the previous year	r	
	1								
	2								
Λ	OTF Please refer to instructions for filling out this schedule								

redule	FA	Deta	ils of	Foreig	n Asse	s and	Incom	e froi	n any sou	irce out	side In	dia			
A	Details of l	Foreign	Banl	k Acco	unts he	ld (incl	uding	any l	beneficial	interes	t) at an	y time duri	ing the pre	vious year	
Sl	Country	Name	and	Accour	t Sta	tus-	Account Account								
No	Name and Code	Addres	ss of	holder name	Ow Bene	ner/ eficial ner/	Numb		opening date	8		accrued in he account	Amount	Schedule where offered	Item number of schedule
						ficiary				rupee	s)				
(1)	(2)	(3)		(4)	(5)	(6)		(7)	(8)		(9)	(10)	(11)	(12)
(i)															
(ii)															
В	Details of H	'inancia	ıl Inte	erest ir	any E	ntity h	eld (in	cludi	ng any be	eneficial	intere	st) at any ti	me during	the previous y	ear
Sl		Nature o				re of		since	Total		come	Nature of		able and offered	
No	Name and	entity		dress of		rest-	he	eld	Investme		ied fron		Amount	Schedule	Item number
	code		the	Entity	Bene ow	ect/ eficial ner/			(at cost) (rupees)		Interes	it		where offered	of schedule
(1)	(2)	(2)		(4)		iciary			(5)		(0)	(0)	(10)	(14)	(10)
(1)	(2)	(3)		(4)	(5)	(6)	(7)		(8)	(9)	(10)	(11)	(12)
(i)															
(ii)															
C	Details of I	mmova	ble P	ropert	y held (includ	ing an	y ben	eficial in	terest) a	t any t	ime during	the previo	us year	
Sl	Country	Addr			ership-	Date			Investmen		ome	Nature of	Income tax	able and offered	l in this return
No	Name and code	the Pro	perty		ect/ eficial	acquisi	tion	,	cost) (in upees)		d from	Income	Amount	Schedule	Item number
	code			-	ner/			71	ipees)	the pi	operty			where offered	of schedule
				Bene	ficiary										
(1)	(2)	(3)	(4)	(5)			(6)	(7)	(8)	(9)	(10)	(11)
(i)															
(ii)															
. ,	D -4 - 11 6 -		C			1 (1				•) -4	41	41	•	
D Sl	Country	ny otne Natu			sset nei ership-	a (inci			enenciai Investmen		ome	y time duri Nature of		vious year able and offered	l in this notum
No	Name and	Ass			rect/	acquis			cost) (in		d from	Income	Amount	Schedule	Item number
	code			_	eficial	•		rı	upees)	the	he asset			where offered	of schedule
					ner/ ficiary										
(1)	(2)	(3	5)		(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(2)						(5	,		(0)		• ,	(0)	(3)	(10)	(11)
(i)															
(ii)															
E					•		-	_	•	eld (incl	uding	any benefi	cial intere	st) at any tin	ne during the
-	previous ye											len en e	T =0 == 1		
Sl No	Name of t		ddres. the		ame of t		count mber		Balance/ estment	Whe	ther accrued	If (7) is yes Income	i, If (7) i	is yes, Income of return	tered in this
110	which th		nstitu		holder	1 1144			the year		acerucu ible in	accrued in	Amount		Item number
	account is	held							rupees)	your l	ands?	the accoun	t	where offered	of schedule
(1)	(2)		(3)		(4)	((5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)													Ш		<u> </u>
(ii)															
	L .	rusts, cı						_	ıtside Ind	lia, in w	hich yo	ou are a tru		iciary or settle	
Sl	Country	Name a			d Name		Name		Date		ther	If (8) is yes	s, If (8) i	is yes, Income of	fered in this
No	Name and code	address the tru		ddress o trustees			addre Benefic		since position	income is taxa		Income derived from	n Amount	return Schedule	Item number
	couc	are ti ti	~ '	451113	500				held	your h		the trust	/xmount	where offered	
(1)	(2)	(3)		(4)	(5	5)	(6))	(7)		3)	(9)	(10)	(11)	(12)
(i)		•	\top							<u> </u>					
- ` `			+		+										
(ii)	D 4 " ^				<u> </u>					<u> </u>		1	1		1
G		-					-	ource	outside]	india w	nich is	not include	ea in,- (i) i	tems A to F a	bove and, (ii)
	income un	uer ine	nead	busine	ss or p	oressi	OII				1		If (6) is vo	s, Income offere	d in this return
	Country Na				ess of th	Inc	ome de	erived	Nature o	of income		ther taxable	Amount	Schedule	Item number
No	and code	pers	son fr	om who	m deriv	ea					in your hands?		- Insuit	where offered	
											•		•	<u>-</u>	•

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
(i)								
(ii)								

NOTE > Please refer to instructions for filling out this schedule

Schedule FT	Details of foreign travel and expenses incurred during the year
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Pas	ssport Number			Issued at	
Sl.	Country visited dur	ing the year	Number of tin	nes visited	In case of a resident, expenses incurred from own sources, if any, in relation to such travel
(1)	(2)	(2)			(4)
1					
2					

NOTE > Please refer to instructions for filling out this schedule